

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 116

CP (IB) No.65/Chd/Pb/2023

IN THE MATTER OF:

Bank Of Maharashtra Through Nitin Narang ... **Applicant**

Versus

Abhishek Kansal ... **Personal Guarantor**

Under Section: 95, IBC 2016

Order delivered on 10.06.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Viren Sharma, Advocate

For the Respondent : None

ORDER

None has appeared on behalf of the respondent-Personal Guarantor despite notice. Therefore, let registry may serve e-notice on the Personal Guarantor by clearly denoting the fact that if respondent-Personal Guarantor fails to turn up on the next date of hearing, they will be set as *ex parte* and matter will be proceeded further. Let the matter be posted to 16.07.2024.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**